

- (ii) The Textiles (Production by Handloom) Control Amendment Order, 1961 published in Notification No. S.O. 2820 dated the 2nd December, 1961 under sub-section (6) of section 3 of the Essential Commodities Act, 1955, together with an explanatory note. [Placed in Library See No. Lt-3486|62].
- (iii) The Rubber (First Amendment) Rules, 1962 published in Notification No. G.S.R. 206 dated the 17th February, 1962, under sub-section (3) of section 25 of the Rubber Act, 1947. [Placed in Library See No. Lt-3487|62].

**KHADI AND VILLAGE INDUSTRIES COMMISSION (AMENDMENT) RULES, NOTIFICATION UNDER THE ESSENTIAL COMMODITIES ACT, REPORT OF TARIFF COMMISSION AND GOVERNMENT RESOLUTION.**

**Shri Manubhai Shah:** I beg to lay on the Table—

- (i) a copy of the Khadi and village Industries Commission (Amendment) Rules, 1962 published in Notification No. G.S.R. 58 dated the 13th January, 1962, under sub-section (3) of section 26 of the Khadi and Village Industries Commission Act, 1956. [Placed in Library. See No. Lt-3488|62].
- (ii) a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (a) The Newsprint Control Order, 1962 published in Notification No. CH(I)-18(1)|62 dated the 17th January, 1962.
- (b) Notification No. Ch. (1)-18(1)|62 dated the 20th January 1962. [Placed in Library See No. LT-3489|62].

(iii) a copy of the Central Silk Board (Amendment) Rules, 1962 published in Notification No. G.S.R. 205 dated the 17th February, 1962, under sub-section (3) of section 13 of the Central Silk Board Act, 1948. [Placed in Library. See No. LT-3490|62].

(iv) a copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—

- (a) Report (1961) of the Tariff Commission on the revision of the fair selling prices of caustic soda, chlorine, hydrochloric acid and bleaching powder.

(b) Government Resolution No. CH(I)-15(41)/61 dated the 31st January, 1962. [Placed in Library. See No. LT-3491|62].

**NOTIFICATIONS UNDER MINIMUM WAGES ACT AND GOVERNMENT RESOLUTION**

**The Deputy Minister of Labour (Shri Abid Ali):** I beg to lay the on Table:—

- (i) a copy each of the following Notifications under section 30A of the Minimum Wages Act, 1948, making certain further amendments to the Minimum Wages (Central) Rules, 1950:
- (a) G.S.R. No. 1512 dated the 23rd December, 1961.
- (b) G.S.R. No. 213 dated the 17th February, 1962. [Placed in Library, See No. LT-3492|62].
- (ii) a copy of Government Resolution No. WB-11(i)/61 dated the 5th January, 1962 setting up a Central Wage Board for the iron and steel industry. [Placed in Library, See No. LT-3493|62].
- (iii) a copy of the recommendations of the Central Wage

[Shri Abid Ali]

Board for Rubber Plantation Industry regarding the grant of interim increase in wages. [Placed in Library, See No. LT-3494/62].

12.19½ hrs.

DEMANDS FOR SUPPLEMENTARY GRANTS (GENERAL), 1961-62

**The Deputy Minister of Finance (Shri B. R. Bhagat):** I beg to present a Statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1961-62.

12.19¼ hrs.

DEMANDS FOR SUPPLEMENTARY GRANTS (RAILWAYS), 1961-62

**The Minister of Railways (Shri Jagjivan Ram):** Sir, I beg to present a Statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1961-62.

12.20 hrs.

ESTIMATES COMMITTEE

HUNDRED AND FORTY-NINTH REPORT

**Shri Dasappa (Bangalore):** Sir, I beg to present the Hundred and Forty-ninth Report of the Estimates Committee on the action taken by Government on the recommendations contained in the Eighty-sixth Report of the Estimates Committee on the State Trading Corporation of India Limited.

12.20½ hrs.

[MR. DEPUTY-SPEAKER *in the Chair*].

RAILWAY BUDGET, 1962-63

**Mr. Deputy-Speaker:** The Minister of Railways, Shri Jagjivan Ram.

**The Minister of Railways (Shri Jagjivan Ram):** Mr. Deputy-Speaker, Shri, I rise to place before the House the annual financial statement in res-

pect of the Railways showing the estimated receipts and expenditure for the year 1962-63.

2. The Honourable Members are aware that the voting of the Demands for Grants for the year 1962-63, as a whole, is being left to the new Parliament which will shortly meet. I propose, therefore, to ask this House to vote only such supplies as may be necessary for meeting the estimated expenditure for the first three months of the coming financial year. As is done, however, in such years, the financial statement has been prepared so as to incorporate the estimates for the whole year as foreseen at present, on existing rates and fares and on the present costs. This picture for the entire year is given so as to facilitate, as far as possible, the grant of proportionate supplies for the first three months. Following the precedents in 1952-53 and 1957-58, a White Paper is being circulated with the budget documents, which gives a resume of the activities and achievements of the Railways in the recent years—more or less synchronising with the period, since 1951, of planned development of the country—and covering most of the subjects normally mentioned in the budget speech. I shall, therefore, refer briefly to only a few of the important points bearing on the finances of the railways and their operation and administration.

3. It is usual to touch upon the financial position during the last completed year and current year and also indicate the financial results expected in the coming year. During the year 1960-61, which is the latest year for which the complete accounts are available, the revenue surplus was Rs. 32.01 crores. The increase of Rs. 17.98 crores in surplus over the Revised Estimate anticipation, was due to (i) a fortuitous element of Rs. 1.7 crores on account of more staff than anticipated opting for the pensionary scheme of retirement benefits in lieu of the State Railway Provident Fund Scheme by which they